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Title: Amendments made by Rajya Sabha to the Public Premises (Eviction Of Unauthorised Occupants) Amendment Bill, 2014.

HON. DEPUTY SPEAKER: Now, we are taking Item No. 11, the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2014. Shri Venkaiah Naidu.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAI AH NAIDU): Deputy-Speaker, Sir, through you, I would like to take the House into confidence. It is a very simple Bill.

The hon. Members may recall that we had discussed this Bill in the last Session of Parliament in 2014 and passed it, and then it went to the Rajya Sabha. We had passed it in 2014; it went to the Rajya Sabha and in 2015; it was approved by that House. So, I have to make two amendments. One is that instead of sixty-fifth, sixty-sixth, that is, after Republic formation it is the sixty-sixth year. Second one is in Clause 1 at page 1, line 4 for the figure 2014, the figure 2015 be substituted. So, these are merely consequential amendments because of change of year.

I beg to move :

"That the following amendments made by Rajya Sabha in the Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, be taken into consideration:"

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-fifth", the word "Sixty-sixth" be *substituted*.

CLAUSE 1

2. That at page 1, line 4, *for* the figure "2014", the figure "2015" be *substituted*."

HON. DEPUTY SPEAKER: It is already discussed. Therefore, we only have to amend it.

The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, be taken into consideration:"

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-fifth", the word "Sixty-sixth" be *substituted*.

CLAUSE 1

2. That at page 1, line 4, *for* the figure "2014", the figure "2015" be *substituted*."

The motion was adopted.

HON. DEPUTY SPEAKER: We shall now take up amendments made by Rajya Sabha. I shall now put Amendment Nos. 1 and 2 made by Rajya Sabha together to the vote of the House.

The question is:

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-fifth", the word "Sixty-sixth" be *substituted*.

CLAUSE 1

2. That at page 1, line 4, *for* the figure "2014", the figure "2015" be *substituted*."

The motion was adopted.

HON. DEPUTY SPEAKER: The Minister may now move that the amendments made by Rajya Sabha in the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2014, as passed by Lok Sabha, be agreed to.

SHRI M. VENKAIAH NAIDU : I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

HON. DEPUTY SPEAKER: The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

SHRI M. VENKAIAH NAIDU : Sir, I am thankful to the House.

HON. DEPUTY SPEAKER: Thank you very much.

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